

HARYANA VIDHAN SABHA

XII SESSION

BULLETIN NO. 3

Tuesday, the 11th September, 2018 (1st Sitting)

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 11th September, 2018 (1st Sitting) from 10.00 A.M. to 1.46 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	10	02	-	18

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 31

II. WELCOME TO THE TEACHERS AND STUDENTS OF THE GOVERNMENT SENIOR SECONDARY SCHOOL, MALLA, DISTRICT PANCHKULA AND FORMER DEPUTY SPEAKER, HARYANA VIDHAN SABHA

During the Question Hour:-

- (i) The Finance Minister on behalf of the House, welcomed the Teachers and Students of the Government Senior Secondary School, Malla, District Panchkula, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (ii) The Finance Minister on behalf of the House, welcomed Chaudhary Kulbir Singh Malik, former Deputy Speaker, Haryana Vidhan Sabha who was sitting in the VIPs' Gallery to witness the proceedings of the House.

III. RAISING THE VARIOUS MATTERS

During the Zero Hour:-

(i) Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the issue of lathicharge on the agitated employees. He further stated that an F.I.R. has been lodged against them by the Chandigarh Police which is a serious issue and demanded that the Chief Minister should make a statement in this regard.

(ii) Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of corruption in which the involvement of several Government Officers has been found. He further stated that rather than taking any action against them, the Government is giving shelter to them.

He further raised the matter regarding the purchase of sub standard organic fertilizer through HAFED in the Agriculture Department and stated that in this case the Government has lodged an F.I.R. against the defaulting officer in Sector 5, Panchkula in June, 2018. He also stated that, that officer has been suspended earlier but later on re-instated and posted at the same post.

The Chief Minister urged the Speaker that such type of cases are not related to the current matter, hence the prior notice should be given by the Member for the same so that proper reply could be given in the house.

(iii) Shri Abhay Singh Chautala further stated that the Pollution Control Board has imposed penalty @ Rs. 3,000/- per acre on those farmers, who have burnt the husk (Parali) in their fields in Jind District. He further alleged that in this case an S.D.O. has collected illegally Rs. 3-4 crores by issuing the duplicate receipts but the Government has not taken any action against him so far.

(iv) Shri Abhay Singh Chautala also raised the matter of mishandling between a sub-Inspector and three boys of Bahadurgarh in which one boy the son of Shri Naresh Kaushik,

M.L.A was found. He further stated that an FIR has been lodged by the concerned Sub-Inspector against the three boys but still no action has been taken by the Government in this case. There were heated exchanges between the Members of the Treasury Benches and Shri Abhay Singh Chautala over this issue.

The Chief Minister assured the Member that he would collect the facts on this issue and inform him accordingly.

- (v) Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter of 'domicile' not being made mandatory for sportspersons who seeking awards and jobs under the new sports policy of the Government. He further stated that not specifying domicile would open up jobs to players from other states as well, which would eat the opportunities of Haryana's youth.

Shri Jai Parkash, an Independent Member also supported the views expressed by Shri Parminder Singh Dhull.

- (vi) Shri Jai Parkash, M.L.A. raised the matter of lathicharge on the agitated employees of various departments of Haryana Government at Housing Board Chowk in Panchkula by the Chandigarh Police as they were marching towards the Haryana Legislative Assembly. He further demanded that action should be taken against the defaulting officers and Government should look into the matter.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party also raised the matter of lathicharge on the agitated employees by the Chandigarh Police.

- (vii) Shri Karan Singh Dalal, M.L.A. raised the matter in regard to the working of Chandigarh Police, who has stopped the Members of Indian National Congress Party to enter the Vidhan Sabha premises yesterday when they were coming to attend the Session and demanded that a privilege motion should be brought against the Chandigarh Police.

He further raised the matter of sportspersons who have won the medals in Asian games and stated that after getting the

medals when they have come to India, no Minister of the Haryana Government reached the airport to receive them.

The Health Minister also spoke on the sports policy and clarified the position in this regard.

Shri Abhay Singh Chautala, Leader of the Opposition also spoke on this issue.

The Chief Minister and the Finance Minister also spoke on this matter.

IV. ANNOUNCEMENT BY THE CHIEF MINISTER

The Chief Minister with the permission of the Speaker announced that the Haryana Government has signed an MOU with the Indian Oil Corporation for installing a plant of ethanol at Bohli in Panipat District. This plant will produce ethanol at the rate of 100 Kilolitre per day.

Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party welcomed the announcement given by the Chief Minister. He further demanded that the subsidy also should be given to the farmers for purchasing the binder machine so that the purpose of installing the ethanol plant may be solved.

The Minister of State for Social Justice and Empowerment also spoke on this issue.

V. RAISING THE VARIOUS MATTERS

- (i) Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the various demands of Sanik Sangharsh Simiti and demanded that these demands should be accepted by the Government.

Dr. Abhe Singh Yadav, M.L.A, also spoke on the above said issue.

The Finance Minister also spoke on this matter and clarified the position.

The Agriculture Minister also spoke on this issue.

- (ii) Smt. Geeta Bhukkal, M.L.A. also raised the matter of students who are demonstrating for their demands and demanded that the Government should look into the matter.

- (iii) Shri Kuldip Sharma, a Member from the Indian National Congress Party raised the matter of murder in Karnal

Constituency in which 4 persons had been killed in a temple and demanded that the Chief Minister should give the reply in this regard.

- (iv) Shri Kuldip Sharma, M.L.A. further raised the matter of National Horticulture Terminal Market of Gannaur, District Sonipat and stated that no development has been made there for the last four years.

VI. INTIMATION/ANNOUNCEMENT BY THE CHIEF MINISTER

The Chief Minister informed the House about the various welfare schemes which are being implemented by the Government since last four years.

He further announced that the Government has decided to reduce the power tariff from Rs. 4.50 per unit to Rs. 2.50 per unit for consumption up to 200 units per month. He also stated that the families, who are consuming only 50 units per month, they would be charged @ Rs. 2.00 per unit instead of Rs. 2.50 per unit.

The Finance Minister also spoke on this issue.

VII. CALLING ATTENTION NOTICE AND STATEMENT THEREON

Regarding deleting the name of 25 lacs Ration Card holders from the list of Ration Card holders in the State.

The Speaker informed the House that he had received a Calling Attention Notice No. 10 given notice of by Shri Karan Singh Dalal regarding deleting the name of 25 lacs Ration Card holders from the list of Ration Card holders in the State and the same has been admitted.

He asked Shri Karan Singh Dalal, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Karan Singh Dalal read out his notice.

The Minister of State for Food & Supply then made a statement.

VIII. ADJOURNMENT OF THE SITTINGS

During the discussion on the Calling Attention Motion regarding deleting the name of 25 lacs Ration Card holders from the list of Ration Card holders in the State, Shri Karan Singh Dalal, M.L.A. used an objectionable word against the State, which was strongly objected by the

several Members of the Treasury Benches. The Agriculture Minister and the Finance Minister urged the Deputy Speaker who was on the chair at that time, such type of word should not be recorded in the proceedings of the House as this word had hurt the sentiments of the House, the State and its people. They demanded that Shri Karan Singh Dalal should apologize for his word. The Deputy Speaker asked Shri Karan Singh Dalal to withdraw his words but he did not do so. He urged the Deputy Speaker that he wants to clarify his position in this regard and to seek her ruling whether this word is unparliamentarily or not? There were heated exchanges between the Members of the Treasury Benches and Shri Karan Singh Dalal and other Members of the Indian National Congress Party. There was a great uproar in the House.

On finding uproar in the House, the Deputy Speaker adjourned the sitting of House at 12.54 P.M. for 10 minutes.

(The House then adjourned at 12.54 P.M. and re-assembled at 1.04 P.M.)

When the House re-assembled, the Speaker asked Shri Karan Singh Dalal, M.L.A. that his language and uses of the word in the context of the State was objectionable so he should withdraw his word. The Speaker further requested all the Members of the House to maintain the dignity of the House and not to use the objectionable words. Shri Karan Singh Dalal urged the Speaker that he wants to seek his ruling whether this word is unparliamentarily or not? The Finance Minister and the Agriculture Minister strongly objected it and demanded his suspension.

Shri Abhay Singh Chautala, Leader of the Opposition also supported the views expressed by the Finance Minister and the Agriculture Minister. There was a ruckus in the House over this issue.

On finding ruckus in the House, the Speaker adjourned the sitting of House at 1.14 P.M. for 15 minutes.

(The House then adjourned at 1.14 P.M. and re-assembled at 1.29 P.M.)

IX. SUSPENSION OF MEMBER

When the House re-assembled, the Finance Minister moved-

कि श्री करण सिंह दलाल, विधायक को उनके दुर्व्यवहार, अतिनुत्तरदायी व्यवहार, इस महान सदन के सदस्य के अनुचित होने के कारण सदन की वर्तमान सत्र से एक वर्ष की बैठकों के लिए सदन की सेवा से निलम्बित किया जाए ।

Shri Bhupinder Singh Hooda and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party spoke on this issue.

Shri Ranbir Gangwa, a Member from the Indian National Lok Dal also spoke on this issue.

The Finance Minister, the Health Minister, the Agriculture Minister and the Minister of State for Social Justice and Empowerment also spoke on this issue.

The motion was put and carried.

X. WELCOME TO THE MEMBERS OF THE PUNJAB LEGISLATIVE ASSEMBLY

The Finance Minister on behalf of the House, welcomed Shri Gurkirat Singh, Shri Sukhpal Singh Bhullar, Shri Harminder Singh Gill, Shri Lakhvir Singh Lakha and Shri Kulbir Singh Zira, Members of the Punjab Legislative Assembly, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

XI. DEFERMENT OF THE BUSINESS

The Speaker with the sense of the House, deferred the remaining business in the list of the business fixed for today and announced that it will be taken up in the second sitting of today i.e. 11th September, 2018.

The Deputy Speaker occupied the Chair from 12.31 P.M. to 12.54 P.M.

The Sabha then adjourned till 3.00 P.M. on Tuesday the 11th September, 2018 (2nd Sitting).

CHANDIGARH
The 11th September, 2018.

SECRETARY

